

(c) whether any assessment of the value of the equipment has been made?

The Deputy Minister of Labour (Shri Abid Ali): (a) By the end of October 1961.

(b) Shri Neville N. Wadia, Shri Ramnath A. Podar, Dr. D. P. Sethna, Shri M. K. Jadhav, Colonel V. M. Albuquerque and Shri V. R. Mahadevan.

(c) No.

Rebate on Handloom Cloth

*477. { Shri Raghunath Singh:
Shri N. E. Munisamy:
Shri Pahadia:
Shri Tangamani:
Shri T. B. Vittal Rao:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the special rebate on handloom cloth has been reduced; and

(b) if so, the reasons therefor?

The Minister of Commerce (Shri Kanungo): (a) and (b) The rate of special additional rebate in the current financial year will be at four naye paise per rupee on sales of handloom cloth. As compared with the rate in 1958, there is a reduction but as compared with the rates prevailing in previous years, 1957 and earlier, there is an increase.

The unusual rate adopted in 1958 was intended to effect a speedy liquidation of a very heavy concentration of accumulated stocks in the handloom sector.

Violation of Ceasefire Line by the Pakistanis

*478. { Dr. Ram Subhag Singh:
Shri S. M. Banerjee:
Shri Hem Raj:
Shri N. E. Munisamy:
Shri P. C. Borooah:

Will the Prime Minister be pleased to lay a statement showing:

(a) the number of times the Jammu and Kashmir ceasefire line was

violated by the Pakistani personnel from the beginning of May this year;

(b) in how many cases the attention of the United Nations observer was drawn towards these matters; and

(c) with what result?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

Cease-fire Line Violations by Pakistan Armed Personnel

(a) Number of cease-fire line violations by Pakistani armed personnel between May 1, 1959 and August 2, 1959	15
(b) Number of cases in which attention of U. N. observers was drawn to these violations	15
(c) Results	<i>Chief Military Observer's awards:</i>
	Violation against Pakistan 2
	No Violation against Pakistan 4
	Cases pending 9

Textile Industry

*479 Shri S. M. Banerjee: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Textile mill owners in certain regions have demanded more concessions from Government to avert further crisis in textile industry; and

(b) if so, the reactions of Government thereto?

The Minister of Commerce (Shri Kanungo): (a) Presumably, the hon. Member is referring to the representations made by the U.P. Cotton Textile Millowners' Committee recently to the Minister for Commerce and Industry asking for certain